

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH : COURT NO. 3

EXCISE Appeal No. 10356 of 2014-DB

[Arising out of Order-in-Original/Appeal No AHM-EXCUS-002-APP-234-13-14 dated 17.12.2013 passed by
Commissioner of Central Excise-AHMEDABAD-II]

Nirma Ltd

...Appellant

Village : Sachana
Viramgam
AHMEDABAD, GUJARAT
VERSUS

C.C.E.-Ahmedabad-ii

...Respondent

CUSTOM HOUSE... FIRST FLOOR,
OLD HIGH COURT ROAD, NAVRANGPURA,
AHMEDABAD, GUJARAT-380009

APPEARANCE:

Present For the Appellant : None

Present For the Respondent : Shri D. Kanjani, Superintendent (AR)

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. A/12210 / 2021

DATE OF HEARING/ DECISION : 10.06.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**